

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 56**

**CP/156(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 25.10.2023**

**NAME OF THE PARTIES:      PRAKASH RAMNATH CHANDAK V/s**  
**PANCHAVATI ELITE INN PRIVATE**  
**LIMITED**

Section 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

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**ORDER**

1. Ms. Prachi Wazalwar, Advocate a/w Ms. Monica Mayekar, Advocate appeared for the Respondent no. 3 & 5.
2. Learned Counsel for the Respondent no. 3 & 5 informs that mediation is going on and mediation agreement have been signed.
3. None for the Petitioner to confirm.
4. The Learned Counsel for the Respondent no. 3 & 5 are directed to have mediation agreement be placed on record so that petition can be dealt with.
5. List this matter on **05.12.2023** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**